

रसायन और उर्वरक मंत्री (श्री वसन्त साठे) : (क) और (ख) निम्नलिखित गैर-सरकारी कम्पनियों ने राजस्थान और उत्तर प्रदेश में गैस पर आधारित उर्वरक संयंत्र स्थापित करने की अभिरूची प्रकट की है :—

1. मैसर्स जुआरी एग्री कैमिकल्स (बिड़ला ग्रुप)
2. मैसर्स टाटा कैमिकल्स (टाटा ग्रुप)
3. मैसर्स इंडिगन एक्सप्लोजिव्स (आई०सी०आई०ग्रुप)
4. श्रीराम कैमिकल्स (डी०सी०एम० ग्रुप)

(ग) गैस पर आधारित इन उर्वरक संयंत्रों के क्षेत्र वार स्वामित्व के सम्बन्ध में अभी तक कोई निर्णय नहीं लिया गया है।

#### Shifting of closed textile mills in other States

2582. SHRI BALASAHEB VIKHE PATIL: Will the Minister of LABOUR AND REHABILITATION be pleased to state whether as a sequel to Bombay Textile Workers strike, Government have plans under consideration to shift or allow the shifting of some of the closed textile mills to some other States?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR): According to information received from the Government of Maharashtra, two Cotton Textile Mills in Bombay, namely, Bradbury Mills and Kamla Mills have sought the permission of the State Government for shifting their mills outside Bombay and the State Government have not so far taken any decision in the matter.

#### Power Shortage in Tamil Nadu

2583. SHRI S. SINGARAVADIVEL: Will the Minister of ENERGY be pleased to state:

(a) whether Government are aware of the allegation by responsible persons in

Tamil Nadu that Government of India is responsible for the present power crisis in Tamil Nadu;

(b) is it a fact that sufficient quantity of coal is not allotted by Government of India for running the thermal plants in Tamil Nadu;

(c) the reasons for the power crisis in Tamil Nadu; and

(d) is the Government of Tamil Nadu in arrears of dues to the Neyveli Lignite Corporation for the supply of power; if so, how much?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI CHANDRA SHEKHAR SINGH): (a) to (d). Government of India do not accept the view that the present power shortage in Tamil Nadu is primarily on account of decisions or policies of Government of India. The present situation has arisen mainly because Tamil Nadu is heavily dependent on hydro-generation which has been affected by failure of successive monsoons. The position has been aggravated due to sub-optimal performance of thermal power stations and under investment in the power sector during the Fifth Plan period. As for new power projects proposed by the State Government, either the feasibility reports have been submitted only recently, or techno-economic clearance is held up for want of essential data from the State authorities.

The requirements of thermal power stations of Tamil Nadu Electricity Board are being met. However, there have been some constraints with regard to the movement of coal to the Tuticorin Thermal Power Station via Haldia post both at the loading and unloading ends. Coal supplies to the various thermal power stations including the thermal power stations in Tamil Nadu are being regularly monitored by the Government and whenever unsatisfactory supplies of coal to any power station come to the notice of the Government, specific measures for improvement are taken by all concerned.

The latest stocks held by the power stations of the TNEB are shown as below:

Ennore - 9 days' stock - as on 5-3-83

Basin Bridge - 39 days' stock - as on 5-3-83

Tuticorin - 5 days' stock - as on 5-3-83

The Neyveli Lignite Corporation have informed that TNEB is in arrears on date to the extent of Rs. 46.03 crores for supply of power.

#### Security Deposit by Government Allottees

2584. SHRI RAMPRASAD AHIRWAR: Will the Minister of ENERGY be pleased to state:

(a) whether a Government servant before getting an Electric meter installed in Government quarter allotted to him for electricity connection, is to deposit an amount as security deposit with D.E.S.U., if the Government quarter allotted to him is in a locality under the Corporation;

(b) whether another Government servant allotted a Government quarter in N.D.M.C. area is only to submit a security bond from his office for getting the electricity meter installed;

(c) if so, the reasons for this disparity;

(d) whether Government propose to remove this disparity in the near future so that Government servants, if allotted a Government quarter in a Corporation locality also should not be compelled to submit cash security amount for getting a meter installed; if so, by when; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI CHANDRA SHEKHAR SINGH): (a) Yes, Sir. The security is against electricity consumption charges.

(b) Yes, Sir.

(c) to (e). Prior to 1-2-1976, Government employee living in Government quarters in M.C.D. area were exempt from making security deposits for electric connection. In view of the difficulties experienced by DESU in recovering huge

arrears of electricity consumption charges outstanding against the outgoing allottees, it was decided to treat the allottees of Government accommodation at par with the other consumers of DESU in the matter of accepting cash security deposits w.e.f. 1-2-1976. The matter was also discussed in a meeting held in the Ministry of Works & Housing in September, 1976 in which representatives of Ministry of Home Affairs/Finance and DESU were present. DESU agree to impose a moratorium on its decision to take security deposits from the allottees of Government accommodation and its period was also extended twice. But in view of unfavourable response from the various Ministries in respect of realisation of outstanding dues against Government employees living in Government quarters, DESU had to revert to its decision of taking cash security deposits from Government employees. Accordingly, it was ordered in July, 1977 that cash security deposits be taken from Government employees living in Government accommodation treating them at par with other electricity consumers of Delhi. This decision is still in force and it is not proposed to revise the same.

#### D.P.C. for CAMERAMEN

2585. SHRI BASUDEV ACHARYA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the reasons why D.P.C. for cameramen has not been done so far;

(b) when it is expected;

(c) who are eligible;

(d) the reasons why Cameramen of Doordarshan do not get any promotions after working about 10 years; and

(e) whether there are provisions of selection grade as are applicable to Government servants (7th year, 10th year and 14th year)?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). The D.P.C. for